

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 219 of 2020

IN THE MATTER OF:

Shrikant Gopilal Rathi & Ors.

...Appellants

Versus

Nagarjuna Agro chemicals Pvt. Ltd.

& Ors.

...Respondents

Present: -

For Appellant: Mr. Ratnanko Banerjee, Sr. Advocate with Mr. Nakul Mohta and Mr. Shyam Diwani, Advocates.

For Respondent:

ORDER
(Virtual Mode)

23.11.2020 Heard Learned Counsel for the Appellant. He submits that I.A. No. 989 of 2020 has been filed on 02nd November, 2020, the Application is of an urgent nature. However, the Application has not been decided by the Tribunal as yet. Therefore, he is seeking appropriate direction in the matter.

The Application is already pending before the Tribunal for hearing on 26th November, 2020. At this juncture, we do not think it proper to pass any order. Therefore, the matter is adjourned.

Let the matter be fixed 'For Admission (Fresh Case) on **02nd December, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)